CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 264/GT/2021

Subject : Petition for revision of tariff of Muzaffarpur Thermal Power Station Stage-I (220 MW) after the truing up exercise for the period from 1.4.2014 to 31.3.2019.

Petitioner : KBUNL

Respondents : BSPHCL and 2 others

Date of Hearing : 6.12.2022

Coram : Shri I.S Jha, Member Shri Arun Goyal, Member Shri Pravas Kumar Singh, Member

Parties Present : Ms. Swapna Seshadri, Advocate, NTPC Ms. Surbhi Gupta, Advocate, NTPC Shri Saurav Lalhal, NTPC Ms. Rohini Prasad, Advocate, BSPHCL

Record of Proceedings

During the hearing, learned counsel for the Petitioner circulated note of arguments and made detailed oral submissions in the matter. She however sought for time to file rejoinder to the reply filed by Respondent BSPHCL. At the request of the learned counsel, the Commission permitted the Petitioner to upload the note of arguments, with copy to the Respondents.

3. The learned counsel for the Respondent, BSPHCL referred to the reply and made detailed oral submissions in the matter.

4. The Commission, after hearing the parties, directed the Petitioner to submit the following additional information, after serving copy to the Respondents, on or before **27.1.2023**:

- (i) Information regarding the status of each unit from its construction to till date i.e., details of initial CoD, period of operation, date of shut down, R&M carried out, CoD after R&M and year wise energy produced, Auxiliary consumption and SHR;
- (ii) Form 5B, subhead wise, and / or approval of the Board for carrying out R&M, mapping the same with the expenditure claimed by the Petitioner;
- (iii) The list of spares, quantity and cost thereof, procured (after plant taken over) and to be procured during the tariff period along with the details of capital spares received from erstwhile BSEB;
- *(iv)* The list of items considered under MBOA, particularly the items worth more than Rs.one lakh.
- (v) Report of CIMFR for the period, with reference to the GCV and cost of the Coal claimed;

(vi) Documentary evidence of loans and interest rates claimed for each year of the tariff period;

5. The Respondents are permitted to file their replies, on or before **6.2.2023**, after serving copy to the Petitioner, who may file its rejoinder, if any by **13.2.2023**. The parties are directed to complete all their written submissions, if any, within the due dates mentioned and no further extension of time shall be granted.

6. Subject to the above, order in this petition was reserved.

By order of the Commission

Sd/-(B. Sreekumar) Joint Chief (Law)